

Thirteenth Finance Commission (TFC) Award (Status, As on 31st March, 2015)

With the objective of improving justice delivery, Thirteenth Finance Commission recommended a grant of Rs.5000 crore over its award period of 2010-15. This grant was aimed at providing support to improving judicial outcomes, and was allocated for the following initiatives:

Total Utilization (in Rs. crore)			
Schemes	Allocation	Release	Expenditure
Operation of morning/evening courts/shift courts	2500.00	850.49	237.93
Lok Adalats/ Legal Aid	300.00	120.36	67.89
Training of judicial officers	250.00	151.05	110.37
Training of Public Prosecutors	150.00	78.16	52.45
Maintenance of Heritage Court Buildings	450.00	198.93	106.03
State Judicial Academies	300.00	171.00	123.02
ADR Centres/Training to Mediators	750.00	391.21	272.10
Court Managers	300.00	106.73	40.37
Total	5000.00	2067.93	1010.16

Grant of Rs. 2067.93 crore has been released to the States upto 31/03/2015 for above mentioned components against the sector of 'Improving Justice Delivery' under the 13th Finance Commission Grant. Based on the information received from various States, Grants released to States and utilisation of grants by States may be seen at **Annexure I**.

Beside this, Government has approved making available upto Rs. 80 crore per annum on a matching basis upto 31/3/2015 from out of the amount allocated (Rs. 500 crore per annum) for morning/evening/shift courts in the 13th Finance Commission Award for judiciary, for meeting the expenditure on salaries of 10% additional positions of judges to be created in the State Judicial Services in pursuance of the judgement of the Supreme Court in Brij Mohan Lal case. The States have been requested to utilize these additional positions of Judges being created in the Subordinate Judiciary for setting-up Fast Track Courts also.
